



**THE ASSAM STATE YOUTH COMMISSION (AMENDMENT) BILL, 2022**

A

**BILL**

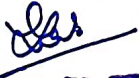
further to amend the Assam State Youth Commission Act, 2022.

Preamble Whereas it is expedient to amend the Assam State Youth Commission Act, 2022, hereinafter referred as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XVIII of  
2022

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

- Short title,  
extent and  
commencement
1. (1) This Act may be called the Assam State Youth Commission (Amendment) Act, 2022.  
(2) It shall have the like extent as the principal Act.  
(3) It shall come into force at once.
- Amendment of  
section 4
2. In the principal Act, in section 4, for sub-section (5), the following shall be substituted, namely:-  
“(5) A casual vacancy caused by reason of death, removal or resignation or otherwise in the office of the Chairman or Vice-Chairman or Member or otherwise shall be filled by fresh appointment and the person so appointed shall hold office for the remaining period of the term of the person in whose place he has been appointed.”.
- Amendment of  
section 12
3. In the principal Act, in section 12, in sub section (3), in second line, for the word “audits” appearing in between the words “with the” and “of the accounts” the word “audit” shall be substituted.
- Amendment of  
section 16
4. In the principal Act, in section 16, in sub-section (2), for clause (a), the following shall be substituted, namely:-  
“(a) remuneration and allowances payable to and the other terms and conditions of service of the Chairman, the Vice-Chairmen and Members under sub-section (6) of section 4 and officers and other employees under sub-section (2) of section 5 of the Act;”.

  
PREPARED BY THE  
LEGISLATIVE DEPARTMENT

ON 17.12.2022

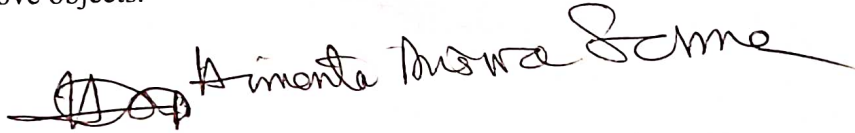
## STATEMENT OF OBJECTS AND REASONS

The Assam State Youth Commission will implement programmes for educating and empowering the youths and function as protector of the rights of youths and improve the status of youth in the society, investigate into and take or suggest suitable remedial measures against practices derogatory to youth, effectively monitor and implement programmes for educating and empowering the youths, implement law(s) affecting youth and advise the Government on all matters related to the improvement and upliftment of status of youth in the society.

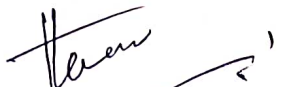
2. The Assam State Youth Commission Act, 2022 was enacted by the Assam State Legislative Assembly to achieve the above objects.

3. However, an amendment bill is required to rectify some discrepancies which appeared in the Act.

4. The bill seeks to achieve above objects.



(Dr. Himanta Biswa Sarma)  
(Hon'ble Chief Minister)



(Shri Hemen Das)  
Principal Secretary

Assam Legislative Assembly

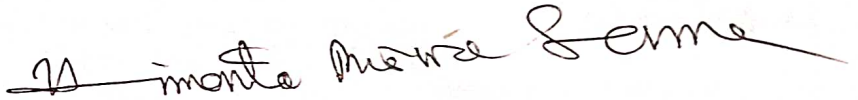


## FINANCIAL MEMORANDUM

There is no additional financial implication involved in the enactment of the Assam State Youth Commission (Amendment) Bill, 2022 as an Act of the State Legislature.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

There is no further delegation of powers to the State Government proposed in the Assam State Youth Commission (Amendment) Bill, 2022.



(Dr. Himanta Biswa Sarma)  
Hon'ble Chief Minister

## Comparison Statement

| Sl. No. | Section of the Act                          | The Assam State Youth Commission Act, 2022   | The Assam State Youth Commission (Amendment) Bill, 2022   |
|---------|---|--|---|
|         |   | Original provision   | Amendment Sought  |
| 1       | Sub-Section (5) of Section 4                | A casual vacancy caused by reason of death, removal or resignation or otherwise in the office of the Chairperson or Vice-Chairman or Member or otherwise shall be filled by fresh appointment and the person so appointed shall hold office for the remaining period of the term of the person in whose place he <b>is appointed</b> .   | A casual vacancy caused by reason of death, removal or resignation or otherwise in the office of the <b>Chairman</b> or Vice-Chairman or Member or otherwise shall be filled by fresh appointment and the person so appointed shall hold office for the remaining period of the term of the person in whose place he <b>has been appointed</b> .  |
| 2       | Sub-Section (3) of Section 12               | The Accountant General or any person appointed by him in connection with the <b>audits</b> of the accounts of the Commission under this Act shall have the same rights and privileges and the authority in connection with such audit as the Accountant General generally has in connection with the audit of Government accounts and in particular, shall have the right to demand the production of books, accounts connected vouchers and other documents and papers and to inspect any of the offices of the Commission. | The Accountant General or any person appointed by him in connection with the <b>audit</b> of the accounts of the Commission under this Act shall have the same rights and privileges and the Authority in connection with such audit as the Accountant General generally has in connection with the audit of Government accounts and in particular, shall have the right to demand the production of books, accounts connected vouchers and other documents and papers and to inspect any of the offices of the Commission. |
| 3       | Clause (a) of sub-section (2) of Section 16 | remuneration and allowances payable to and the other terms and conditions of service of the Chairman, the Vice Chairman and Members under <b>sub-section (5)</b> of section 4 and officers and other employees under sub-section (2) of section 5 of the Act;  | remuneration and allowances payable to and the other terms and conditions of service of the Chairman, the <b>Vice-Chairmen</b> and Members under <b>sub-section (6)</b> of section 4 and officers and other employees under sub-section (2) of section 5 of the Act;  |